

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5957
ANSWERED ON:03.05.2010
COAL PROCUREMENT BY MMTC
Deo Shri Kalikesh Narayan Singh

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether MMTC has taken up the task to procure coal on behalf of NTPC and floated a tender for the same;
- (b) if so, the details thereof alongwith the conditions specified in the tender;
- (c) the details regarding companies who had applied for the same;
- (d) whether the high EMD amount for the tender resulted in many companies withdrawing from the same; and
- (e) if so, the details thereof alongwith the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) Yes, Madam.
- (b) The details of the tender conditions are annexed.
- (c) The following companies had submitted the techno commercially responsive bids against the tender :
 - (i) Adani Enterprises Ltd,
 - (ii) Aggarwal Coal Corporation
 - (iii) Bhatia International Ltd
 - (iv) Coal & Oil LLC
- (d) No such report has been received
- (e) Does not arise.

ANNEXURE

The tender was for supply of 12.5 Million MT thermal coal to various power plants of NTPC in a period of 12 months. The bidders had to quote the unit C&F charges as well as handling charges for various ports indicated in the tender.

The major pre qualification requirements for the bidders stipulated in the tender were as under:

- A. The bidder shall have experience for supply of a minimum of 2.00 MMT of Imported Coal, in any one financial year during last three financial years directly or through PSU's to any Power/Cement/Steel/Fertilizer/Industrial utilities.
AND
- B. The bidder or their associates shall have handled a minimum of 2 MMT of any dry bulk (solid) commodity, like Coal, Fertilizers and Cement etc. in India in any one financial year during the last three financial years, including port operations and delivery upto destination.
AND
- C. The bidder shall quote for minimum 50% of the tendered quantity (i.e. minimum 6.25 MMT).
AND
- D. In case of submission of Bid by Trader, Authorization from the mine owner shall be submitted, in original, along with the tender documents as per format enclosed
AND
- E. The bidder should not have been blacklisted / banned for participation in any of the power utilities / government / semi government companies / PSUs in India as on the due date of submission of bid.
- F. Earnest Money Deposit – The bidder has to submit EMD equivalent to 4% of the estimated C&F contract value of the quantity

offered alongwith the bid.